

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 341**

**TO BE ANSWERED ON THE 04<sup>TH</sup> FEBRUARY, 2020/MAGHA 15, 1941 (SAKA)**

**MASS PUBLIC PROTESTS IN ANDHRA PRADESH**

**341. SHRI KESINENI SRINIVAS:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has taken cognizance of the mass public protests in Andhra Pradesh regarding building of the capital city in Amaravati and if so, the details thereof;**
- (b) whether the Government has taken cognizance of the police brutality unleashed upon the protestors, especially women and if so, the details thereof;**
- (c) whether the Government has received any communication from the State Government of Andhra Pradesh in this regard and if so, the details thereof; and**
- (d) whether the Government has planned any intervention in the matter and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

- (a) and (b): 'Public Order' and 'Police' are State subjects as per Schedule VII to the Constitution of India and the State Government concerned is primarily responsible for maintenance of law and order in the State and to take action against the culprits as per law. The Central Government monitors the law and order situation in the States and assists the State Governments in case of major law and order problem by deploying Central Armed Police Forces (CAPFs) on the request of State Governments.**
- (c) and (d): No such proposal has been received by this Ministry from the Government of Andhra Pradesh.**

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